

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. RAJ RAYON INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Raj Rayon Industries Limited
2.	Date of incorporation of corporate debtor	17/08/1993
3.	Authority under which corporate debtor is incorporated / registered	Under the Companies, Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17120DN1993PLC000368
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No 177/1/3, Village Surangi Silvassa DN-396230 India
6.	Insolvency commencement date in respect of corporate debtor	23 rd January, 2020 (As per NCLT order dated 23 rd January, 2020)
7.	Estimated date of closure of insolvency resolution process	180 days from 23 rd January, 2020 21 st July 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Abhishek Nagori Regn. No.: IBBI/IPA-001/IP-P00020/2016-2017/10044
9.	Address and e-mail of the interim resolution professional, as registered with the Board	330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara-390023, Gujarat – India. E-mail: cirp.rril@ddip.in ; jlnusb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara-390023, Gujarat – India. E-mail: cirp.rril@ddip.in ; jlnusb@gmail.com
11.	Last date for submission of claims	06 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.ibbi.gov.in/home/downloads 330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara-390023, Gujarat – India E-mail: cirp.rril@ddip.in ; jlnusb@gmail.com



Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of a corporate insolvency resolution process of the M/s. Raj Rayon Industries Limited on 23rd January, 2020.

The creditors of M/s. Raj Rayon Industries Limited, are hereby called upon to submit their claims with proof on or before 06th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30th January, 2020

Place: Silvassa



ABHISHEK NAGORI

Interim Resolution Professional

IBBI/IPA-001/IP-P00020/2016-2017/10044